

MR. SPEAKER : What is it ? I could not understand.

SHRI J. B. KRIPALANI : Shall I be allowed to speak for a few minutes ? (Interruption).

SHRI P. VENKATASUBBAIAH (Nandyal) : He wants to speak on the Demands relating to the Ministry of Industrial Development, Internal Trade and Company Affairs. He wanted some ladies to speak.

MR. SPEAKER : Well, If Acharya Kripalani wants to speak, who is an elder leader both in the House and outside, I cannot say 'No'. But the point is that for Independents also we have allowed some-time and the Speaker will go out of his way to accommodate him though they have exceeded the time. I will call him when we take up the Demands, not now.

12.5 Hrs.

RE QUESTION OF PRIVILEGE  
ON A STATEMENT BY  
ANDHRA C.M.

श्री मधु लिमये : (मुं गेर) अध्यक्ष महोदय मुझे अपना प्वाएं ट आफ आर्डर उठाना है। मैंने आज सवेरे आपको आंध्र के मुख्य मंत्री ने जो कहा है।.....

MR. SPEAKER : That is under my consideration.

श्री मधु लिमये : एक मिनट सुन लीजिए वह प्रोसीजरल है। आप चूँकि कुर्सी पर बैठते हैं, हमारे लिए आंध्र का मामला बड़ा इम्बैरे-सिंग हो रहा है। हमको उसे उठाने में बड़ी आपत्ति हो रही है। हम क्या करें ?

MR. SPEAKER : Then I will go.

श्री मधु लिमये : अध्यक्ष महोदय, मैंने आप को कल और आज एक विशेषाधिकार का नोटिस दिया था। आंध्र के मुख्यमंत्री ने यह कहा था कि पार्लियामेंट के द्वारा संसदीय समिति की नियुक्ति हमारे आंतरिक मामलों में

हस्तक्षेप है। संविधान की दफा 371 प्रेसीडेंट को यह अख्यार देती है कि प्रेसीडेंट एक आर्डर जारी करके आंध्र प्रदेश के बारे में प्रादेशिक समिति का निर्माण करे और प्रादेशिक समिति का काम सुचारु रूप से चले इसके लिए गवर्नर के ऊपर यह आर्डर विशेष दायित्व देता है। गवर्नर के विशेष दायित्व का मतलब है कि उस मामले में मुख्यमंत्री की अर्थात् आंध्र प्रदेश की सरकार की सलाह नहीं चलेगी तो गवर्नर तानाशाह तो नहीं हैं। इस मामले में उनको पार्लियामेंट और केन्द्र को सरकार की सलाह से ही चलना चाहिए। जो हमारे क्षेत्र में आता है उसके बारे में मैंने नोटिस दिया। लेकिन मुझे यह इत्तिला मिला है कि आपने उस नोटिस पर निर्णय लेने से पहले इस पर प्रधाभ मन्त्री को अपनी टीका टिप्पणी भेजने के लिए कहा है। मैं बहुत अबब के साथ कहना चाहता हूँ कि प्रधान मन्त्री की हम लोग बहुत इज्जत करते हैं लेकिन यह सदन की अवहेलना का सवाल है और मेरा खयाल है कि इसमें प्रधान मन्त्री का और सरकार का कोई सम्बन्ध नहीं आता है। इसलिए मैं यह कहना चाहता हूँ कि आप मुझे अपना पूरा नोटिस पढ़ने दीजिए। उसके बाद आपको जो निर्णय करना हो उसे हम मानने के लिए तैतार हैं। या उपाध्याक्ष महोदय को यहां कुर्सी पर बैठाइये। हम लोगों के लिये बड़ा हम्बैरेसिंग होता है। आप का लिहाज करते करते हम लोग आंध्र के बारे में बिलकुल दब रहे हैं और हम अपने कर्तव्य को पूरा नहीं कर पा रहे हैं।

MR. SPEAKER : There is no embarrassment at all. I wanted to verify the facts. On this issue, you could not have given notice yesterday. It came in the press only today. He only came last night and he is supposed to have made that statement last night.

This notice came only this morning at 10 o'clock and before I take a decision on it, I will have to gather some papers and information. I have no separate agency for verifying the facts and I can only send

[MR. SPEAKER]

it to the Prime Minister. What other agency has the Speaker got to get information? She is not only the Prime Minister but the Leader of the House also. When I am not completely convinced, it is my primary duty to get information, assistance and cooperation from the leader of the House. In that capacity, I have sent it to her. I have not taken any decision on it. I have kept it pending.

श्री रवि राय : (पुरी) आगामी सोमवार को इस पर बहस करा दीजिए बीच में तीन दिन की छुट्टी है।

MR. SPEAKER : I cannot guarantee that it will be taken up on Monday, Tuesday or Wednesday. You cannot dictate like that. I will take a decision after I get all the information.

श्री अटल बिहारी बाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैंने भी एक प्रस्ताव की सूचना दी है। उसके अन्तर्गत मैंने यह मांग की है कि यह सदन आन्ध्र भेजने के लिए एक संसदीय समिति का निर्माण करे। जब असम में भाषायी दंगे हुए थे तब पार्लियामेंट ने एक प्रस्ताव पास करके वहां समिति भेजने का निर्णय किया था, और सदन चाहे तो वह इस तरह की समिति भेज सकता है। मैंने प्रस्ताव दिया है कि वहां की स्थिति गम्भीर है। अध्यक्ष महोदय, मैं आपको संकट में नहीं डालना चाहता हूँ, लेकिन आंध्र के मुख्य मन्त्री इस सदन की सर्वोपरिता को चुनौती नहीं दे सकते। अगर संसद चाहें तो असम की तरह से आंध्र में भी समिति भेजने का निर्णय कर सकता है।

मेरा निवेदन है कि आप इस मेरे प्रस्ताव पर चर्चा करने का मौका दें।

SHRI NATH PAI (Rajapur) : Sir, my point is a totally different one. It is not to embarrass you but it is to help you out of the very embarrassing situation some people are creating for you. Mr. Speaker, Sir, yesterday you rightly pleaded before us the difficult situation in which you are

being put. The Government is trying to use this opportunity, we suspect, to embarrass you. That will not be our endeavour at least. Once again I feel, in fairness to you and your august office, that this matter should not be decided by you. Since it concerns Andhra you told us yesterday in every straight and frank words how you feel embarrassed about it. Even the Privilege Motion regarding Andhra should not be decided by you. Sir, I am not casting any aspersion on your objectivity. We do not want you to be put in a position where you are likely to be accused, first by this Government and then by the Andhra Government, of having taken a partial view precisely when you are likely to act objectively because objectivity in this case is bound to go against the present Government and the Andhra Government and they will insinuate that you do not act impartially. I, therefore, suggest that the issue of this privilege motion should be allowed to be discussed in the House. Let us discuss and decide it on the floor of the House.

श्री अटल बिहारी बाजपेयी : मैं इस सुझाव से सहमत नहीं हूँ कि आप हट जायें। यह गलत बात है। अगर आन्ध्र की सरकार या यह सरकार कोई लांछन आप पर लगाये तो वह सारे सदन पर लांछन होगा। वह स्पीकर के खलाफ लांछन होगा, और उस लांछन को हम बर्दाश्त नहीं करेंगे।

SHRI S. M. BANERJEE (Kanpur) : I would only say, as far as the formation of the Committee is concerned it is entirely your discretion and we leave it to you. After all, the Government wanted to shirk its responsibility and throw the responsibility on you.

SHRI NATH PAI : They want to pass it on to you.

Mr. SPEAKER : There is nothing like that. The Government will heartily cooperate the moment I decide to have a Committee.

SHRI S. M. BANERJEE : My second point is about this privilege motion. I have gone through the contents. I only request you, since fortunately or unfortunately you come from the same State, to leave it unto us to decide it whether there is a

breach of privilege or not and we will also punish him in the same way as we punish many others.

**SHRI SHIVAJIRAO S. DESHMUKH (Parbhani) :** Sir, the aspersions cast on the Chair by Shri Nath Pai are totally uncalled for and unfair. This Government has fully and fairly placed before you what they are feeling and they have also bestowed the fullest faith in your wisest judgment. For any hon. Member to say that it is to embarrass your position is, to say the least, most unfair, because this Government has placed before you for your personal consideration their view point and have added that they have the fullest faith in your judgment.

**SHRI UMANATH (Pudukkottai) :** Has the Government lost its capacity to decide ?

**SHRI SHIVAJIRAO S. DESHMUKH :** Since you signify the will of the whole House this Government cannot go against your will. In fact, it is a tribute to your will and your judgment that the Government has faith in you and not in others.

**SHRI NATH PAI :** Sir, what are all these aspersions that he has cast against me ? It is an insinuation that I have cast aspersions on you.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, कल जिस प्रकार से गृह-मन्त्री श्री यशवन्तराव चव्हाण ने संसदीय समिति के निर्माण की बात को सरकार की ओर से न मान कर, उसको आपके ऊपर टाला, मैं नहीं कहना चाहता उसकी पृष्ठभूमि में कि उनकी आंध्र प्रदेश के मुख्य मन्त्री से किसी प्रकार की कोई बात चीत हुई है ? लेकिन आज के समाचार-पत्रों को देखने से यह जरूर सिद्ध होता है कि गृह-मन्त्री से आन्ध्र प्रदेश के मुख्य मन्त्री की निश्चित रूप से बात चीत हुई है और इसी लिए सरकार ने अपने ऊपर दायित्व लेने के बजाय आपके ऊपर वह दायित्व डाला है। पर एक बात मैं निश्चित रूप से कहना चाहता हूं वह यह है कि तेलंगाना की स्थिति इस समय विस्फोटक बनी हुई है। आप के ऊपर भी जब दायित्व डाला गया है तब भी

अगर जल्दी संसदीय समिति का निर्माण नहीं हुआ तो आंध्र प्रदेश में इस प्रकार की विस्फोटक स्थिति बनी रहेगी, और उसका परिणाम बड़ा भयंकर हो सकता है। इसलिए मेरा निश्चित रूप से आपसे यह अनुरोध है कि जो अधिकार आपको दिया गया है आप उसका उपयोग करें और संसदीय समिति का निर्माण करके इस विस्फोटक स्थिति को भयंकर होने से बचायें।

SOME HON. MEMBERS rose—

**MR. SPEAKER :** I am very clear in my mind about this issue. So, the time of the House need not be wasted.

**SHRI THIRUMALA RAO (Kakinada) :** I am not wasting your time. I am bringing certain facts to the notice of the House. Shri Brahmananda Reddy came to Delhi only last night. The moment he came the first people who saw him were from the press. He did not meet any others, as far as I am aware.....(interruptions) I am giving the facts. I am not against any particular course of action.....(interruptions) I am trying to help the House to get at the facts.....(interruptions) I am as much a member of this House as others.....(interruptions).

**MR. SPEAKER :** Now will you all kindly sit down ?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) :** Sir, I have received your uotjust a minute back and I have not been able to look at it.

**SHRI UMANATH :** You have looked at it all right.

**SHRIMATI INDIRA GANDHI :** I have been able to look at only the first page. As soon as I am able to gather some information I shall certainly let you have it. I would like to assure my hon. friend, Shri Nath Pai, that there was no desire on our part to embarrass you, Sir, in any way. I think the Home Minister has made it very clear that while we hold a particular view, we will give you full co-operation.

**SHRI ATAL BIHARI VAJPAYEE :**

Let the House decide it.

**MR. SPEAKER :** Will you all kindly sit down ? About this privilege motion, naturally I will have to consult the Leader of the House. Where I am very clear in my mind, I will automatically accept it and place it before the House. But where it is a matter where I will have to verify something I will naturally consult the Leader of the House and get information, because I have no other agency to gather information. I can function only through the Leader of the House in this matter.

About the setting up of the committee, the Home Minister has been categorical; though government is not willing for that, the House is the master of the situation. Therefore, now the Speaker need not take a decision at all on this issue. Fortunately for me, on Monday and Tuesday I am going out of India to attend the meeting of the Executive Committee of the Inter-Parliamentary Union at Vienna. On the 7th is the Executive Committee meeting of the Inter-Parliamentary Union. So, I am going out for two days and the Deputy-Speaker will be here. I am sure on important issues, without any embarrassment to the Speaker, he will take the decision.

**SHRI P. VENKATASUBBAIAH (Nandyal Sir, I want a clarification.**

**MR. SPEAKER :** No more discussion (dial) : on this issue.

Coming to the Demands for Grants, I made a mistake by saying that all opposition parties have spoken on this Ministry. After verifying the records I find that the Communist Party spokesman has not spoken at all. I would, therefore, appeal to Shri Kripalani to speak after the Communist Party spokesman has spoken for about twenty minutes.

12.19 hrs.

#### PAPERS LAID ON THE TABLE

**DOCK WORKERS (ADVISORY COMMITTEE) FIRST AMENDMENT RULES AND MINIMUM WAGES (CENTRAL) AMENDMENT RULES.**

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-**

**MENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD):** I beg to may on the Table—

- (1) A copy of the Dock Workers (Advisory Committee) First Amendment Rules, 1969 published in Notification No. S. O. 222 in Gazette of India dated the 18th January, 1969 (English version) and S. O. 1020 in Gazette of India dated the 15th March, 1969 (Hindi version), under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment Act, 1948. [*Placed in Library. See No. LT-594/69.*]
- (2) (i) A copy of the Minimum Wages (Central) Amendment Rules, 1968, published in Notification No. G. S. R. 2201 in Gazette of India dated the 21st December, 1968, under section 30-A of the Minimum Wages Act, 1948.  
(ii) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-594/69.*]

**LETTERS EXCHANGED BETWEEN SHRI MADHU LIMAYE AND THE PRIME MINISTER/DEPUTY PRIME MINISTER REGARDING GOLD SEIZED FROM BOAC AIRCRAFT AT NEW DELHI**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) :** I beg to lay on the Table in pursuance of an assurance given by the Deputy Prime Minister in the House on the 21st March, 1969, a copy each of 12 letters exchanged between Shri Madhu Limaye and the Prime Minister/Deputy Prime Minister regarding gold seized from a BOAC aircraft at Palam Airport, New Delhi. [*Placed in Library See No. LT-595/69.*]

**SHRI S. M. BANERJEE (Kanpur) :** Sir, Shri P. C. Sethi has laid on the Table certain correspondence exchanged between Shri Madhu Limaye and the Prime Minister/Deputy Prime Minister. I am told that a letter was also written by Shri Madhu Limaye regarding some reports